

AKshya Kr. Surain.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 23.05.2012

CORAM:

Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant.

2. The grievance of the applicant is that while working in Pankapal Branch Office as officiating BPM since 10.10.2011 suddenly an order dated 26.04.2012 has been issued directing Respondent No.5 to take over the charge.

Admittedly, the applicant has made a representation to the Chief Post Master General, Odisha Circle, Bhubaneswar (Respondent No.2) on 12.05.2012 ventilating his grievance.

3. Mr. Padhi, Ld. Counsel for the applicant submitted that he will be satisfied if an order is passed ^{directing} to ~~to~~ Respondent No.2 to consider and disposed ^{of} ~~of~~ the pending representation and till such time the applicant should not be disturbed from his present place of posting.

4. Having heard Ld. Counsel for the applicant, without entering into the merit of this case, we direct Respondent No.2 to consider the representation dated 12.05.2012 and pass a reasoned order within a period of 60 days from the date of communication of this order and till such time, the order passed on 26.04.2012 by the Supdt. of Post Offices, Cuttack South Division (Respondent No.3) vide Annexure-A/3 will not be given effect to.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.


MEMBER(Judl.)

RK